

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 252/2006

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SECTION OFFICER (Judl.)

Harilal
27/10/17

FROM NO. (SEE RULE 24)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 CHENNAI BENCH

1. Original Application No. 252/08
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) Halim Ahmed Laskar

Respondent(s) U. O. I. Agency

Advocate for the Applicant(s) S. S. Anna.....

B. Devi.....

Advocate for the Respondent(s) Cast.....

Notes of the Registry	Date	Order of the Tribunal
This application is in form is 100/C. F. for Rs 50/- d. posted v/s 1 IPO/ED No. 265/116/26 Dated 23.10.06	23.10.2006	Present: Hon'ble Sri K.V. Sachidanandan Vice-Chairman.
<i>SD/-</i> W. Dy. Registrar <i>Ch/</i>		Heard learned Counsel for the parties. The application is disposed of in terms of the order passed in separate sheets. No order as to costs.
<i>mb/</i>		
<i>30.10.06</i> Copy of the Order has been sent to the parties for issuing the same to the applicant by post. <i>SLH</i>		
<i>Round Table Conf.</i> 31.10.06		<i>Vice-Chairman</i>

21. 2. 67

A - letter dated 2.2.67
received from Dr. Sripati,
G Post office, Cashai Division
Silchar regarding c.A. 252/6
billed Mr. H. Ali in Ahmed Larka.
The above letter kept in the
Records i.e. in a file.

21/2/67

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

252 of 2006

O.A. No.

23.10.2006

DATE OF DECISION

Md. Halim Ahmed Laskar

Applicant/s

Mr S. Sarma and Ms. B. Devi

Advocate for the
Applicant/s.

- Versus -

Union of India & Others

Respondent/s

Mr G. Baishya, Sr. C.G.S.C

Advocate for the
Respondents

CORAM

HON'BLE SRI K.V. SACHIDANANDAN, VICE-CHAIRMAN
HON'BLE

1. Whether reporters of local newspapers
may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest
Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy
of the Judgment ? Yes/No

Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 252 of 2006.

Date of Order: This the 23rd day of October 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

Md. Halim Ahmed Laskar
Son of late Firiz Ali Laskar
Resident of Vill. & P.O. – Buribail
Dist. – Cachar, Silchar.

.... Applicant

By Advocate: Mr S. Sarma and Ms. B. Devi, Advocates.

- Versus -

1. Union of India,
Represented by the Secretary to the Govt. of India
Ministry of Communication
Department of Posts
Dak Bhawan, New Delhi.
2. The Chief Postmaster General,
Meghdoot Bhawan,
Panbazar, Guwahati – 781 001
Assam.
3. The Director of Postal Services
Dept. of Posts, Assam Circle,
Meghdoot Bhawan, Guwahati – 1.
4. The Sr. Superintendent of Post Offices,
Cachar Division, Silchar.
5. The Inspector of Posts,
Silchar West Sub-Division,
Dept. of Posts, Silchar.

.... Respondents.

By Advocate : Mr G. Baishya, Sr. C.G.S.C.

.....
ORDER (ORAL)

K.V. SACHIDANANDAN (V.C.)

The Applicant is presently working as Gramin Dak Sevak (Mail Deliverer) in the Silchar Sub-Division and he is aggrieved by the action on the part of the Respondents in seeking termination of his service

✓

without any reason. According to the Applicant, there is no dispute so far as his service is concerned, but all of a sudden, he has been served with a copy of the impugned notice of termination dated 18.09.2006 without any reason. Aggrieved by the said action of the Respondents, the Applicant has filed this application seeking the following reliefs :-

- “8.1 To set aside and quash Annexure - 6 communication dated 18.9.2006.
- 8.2 To direct the respondents to allow the applicant to work as GDSMD in the said BO.
- 8.3 Cost of the application.
- 8.4 Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.”

2. Heard Mr S. Sarma, learned Counsel for the Applicant and Mr G. Baishya, learned Sr. C.G.S.C. for the Respondents. Mr Sarma, learned Counsel for the Applicant has taken the Court's attention to Rule 8 of the EDA Conduct and Service Rules. The Rule 8(1) and (2) are reproduced below:-

“8(1) No order imposing a penalty shall be passed except after -

- (a) the employee is informed in writing of the proposal to take action against him and of the allegation on which it is proposed to be taken and given an opportunity to make any representation he may wish to make, and
- (b) such representation, if any, is taken into consideration by the appointing authority:

Provided that the penalty of dismissal or removal from service shall not be imposed except after an enquiry in which he has been informed of the charges against him and has been given a reasonable opportunity of being heard in respect of those charges:



Provided further that where it is proposed after such enquiry, to impose upon him any such penalty, such penalty may be imposed on the basis of the evidence adduced during such enquiry.

(2) The record of proceedings shall be include -

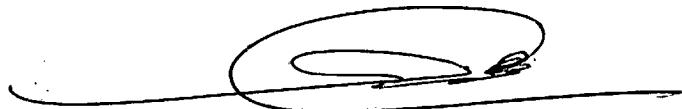
- (i) a copy of the intimation to the employees of the proposal to take action against him;
- (ii) a copy of the statement of allegations, along with a list of evidence in support thereof, communicated to him;
- (iii) his representation, if any.
- (iv) The records of the enquiry proceedings alongwith the enquiry report of the appointing authority or enquiry officer, if any, appointed in a case where a formal enquiry is necessary.
- (v) Finding of the appointing authority in respect of the allegations with recons thereof; and
- (vi) The order imposing the penalty."

Mr Sarma, learned Counsel for the Applicant also submitted that though the termination of the ED employees need not follow the provisions of Rule 14 of the CCS (CCA) Rules 1965, invariably in the termination notice/order the reasons should be specified and in the impugned order dated 18.09.2006, there was no specific reason mentioned for termination of service of the Applicant. Therefore, the termination of service of the Applicant is not in conformity with the Rules. He further submitted that the Applicant has filed an Appeal before the Director of Postal Services, i.e. the Respondent No. 3 herein, against the impugned termination order, which is yet to be disposed of and he submitted that the said appeal was made to Respondent No. 3 for the reason that the

Respondent No. 2, who is the Appellate Authority has also issued letter dated 14.09.2006 and therefore, that authority has applied his mind in sending the notice. Learned Counsel also submitted that he will be satisfied if a direction is given to the competent authority to consider and dispose of the appeal filed by the Applicant. Mr G. Baishya, learned Sr. C.G.S.C. for the Respondents submitted that he has no objection if such a course is adopted.

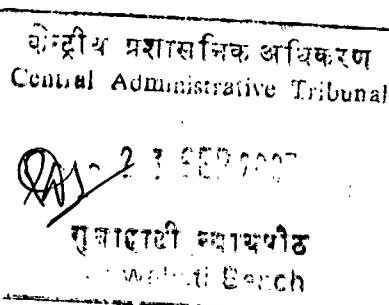
3. In the interest of justice, this Court directs that the Respondent No. 3 and/or any other competent authority shall consider the annexure - 7 Appeal filed by the Applicant and pass appropriate order communicating the same to the Applicant within a period of two months from the date of receipt of this order. This Court also directs that till disposal of the annexure - 7 Appeal, the impugned order dated 18.09.2006 (Annexure - 6) will be kept in abeyance.

4. The O.A. is disposed of as above at the admission stage itself. No order as to costs.



(K. V. SACHIDANANDAN)
VICE-CHAIRMAN

/mb/



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case :

D.A. No. 252 of 2006

Between

Md. Halim Ahmed Laskar..... Applicant.

AND

Union of India & ors Respondents.

SYNOPSIS

The applicant is presently working as Gramin Dak Sevak (mail deliverer) (GDSMD) in the Silchar Sub-Division. He is aggrieved by the action on the part of the respondents in seeking termination of his service without there being any reason as such. Admittedly there is no dispute so far as his service is concerned but all on a sudden he has been served with the copy of the impugned notice of termination dated 18.09.06 without any reason. This applicant has been filed against the aforesaid action on the part of the respondents seeking an urgent and immediate relief.

Halim Laskar

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case : D.A. No. 252 of 2006

Between

Md. Halim Ahmed Laskar..... **Applicant.**

AND

Union of India & ors **Respondents.**

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Filed by : *Drin*

Regn.No.:

File : D:\Private\halim

Date: 23.10.06

Filed by:-
The Applicant / /
Through
Bambomor Devi
Advocate
28.10.06

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:::
GUWAHATI BENCH::

(An application under section 19 of the Central Administrative
Tribunal Act.1985)

O.A.No. 252 of 2006.

BETWEEN

Md. Halim Ahmed Laskar
Son of Late Firiz Ali Laskar
resident of Vill. & P.O.-Buribail
Dist. Cachar, Silchar.

.....Applicant.

VERSUS

1. Union of India,
Represented by the Secretary to the Govt.of India,
Ministry of Communication.
Department of Posts.
Dak Bhawan, New Delhi.
2. The Chief Postmaster General,
Meghdoott Bhawan ,
Panbazar. Guwahati. 781001.
Assam.
3. The Director of Postal Services
Dept. of Posts, Assam Circle,
Meghdoott Bhawan, Guwahati-1.
4. The Sr. Superintendent of Post Offices,
Cachar Division Silchar.
5. The Inspector of Posts
Silchar West Sub-division,
Dept. of Posts, Silchar.

..... Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:

This application is directed against the notice of termination issued under memo No. A1/Gunirgaon dated 18.9.2006 issued by the Inspector of Posts Silchar West Sub-Division, by

Harkhan

which service of the applicant has been sought to be terminated/discontinued after expiry of one month.

2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges guaranteed by the Constitution of India and laws framed thereunder.

4.2. That the applicant who possesses the requisite qualification for appointment as Gramin Dak Sevak (mail deliverer)(in short GDSMD) pursuant to an advertisement issued by the respondents by duly filled up application dated 26.8.2005 applied for the post of GDSMD in Gunirgram B.O. account with Arunachal SO, Silchar. The application of the applicant dated 26.8.2005 was duly scrutinised by the selection committee and thereafter he was selected for the said post of GDSMD.

4.3. That the respondents i.e. the Inspector of Posts, Silchar West Sub-division, Silchar, immediately after his

selection issued a communication dated 6.9.2005 directing him to produce all the original documents/certificates for verification.

The applicant immediately on receipt of the said communication dated 6.9.2005 approached the authority concerned and produce all the relevant records in origin.

A copy of the said communication dated 6.9.2005 is annexed herewith and marked as Annexure-1.

4.4. That the applicant kept on pursuing the authority concerned for issuance of formal appointment order. The Inspector of Posts subsequently issued an order dated 5.4.2006 intimating the fact regarding his selection and he was further directed to submit copies of the documents in support of his qualification etc. The applicant accordingly submitted all the requisite documents before the authority concerned.

A copy of the aforesaid communication dated 5.4.2006 is annexed herewith and marked as Annexure-2.

4.5. That the Inspector of Posts Silchar West Sub-division immediately on receipt of the documents submitted by the applicant issued an order dated 10.4.2006 directing him to report to the GDS-Branch Post Master, Gunirgaon BO immediately. Accordingly the applicant on 10.4.2006 itself reported the Gunirgoan BO and he was handed over the charge of GDSMD.

Copies of the communication dated 10.4.2006 and the charge report dated 10.4.2006 are marked as Annexure-3 & 4.

4.6. That the applicant begs to state that the Inspector of Posts, Silchar West Sub-division, Silchar immediately on receipt of the joining report submitted by the applicant intimated the matter to the Sr. Superintendent of Post Offices, Cachar Division by communication dated 10.4.06. By the said communication the Inspector of Post Silchar West Sub-division forwarded the charge report of the applicant to the Sr. Superintendent of Post Offices, Cachar Division, Silchar-1.

A copy of the communication dated 10.4.06 is annexed herewith and marked as Annexure-5.

4.7. That the applicant after joining of his service as GDSMD, Gunirgram BO continued to serve the respondents with the best of his abilities and utmost sincerities. At no point of time he has been issued with any communication regarding his unsatisfactory service or any other adverse communication. The applicant is also receiving his regular pay and allowances for his service and till date he is continuing as GDSMD under the respondents.

4.8. That the applicant on 20.9.2006 received the impugned communication dated 18.9.2006 issued by the Inspector of Post, Silchar West Sub-division intimating the fact that on expiry of one month notice period his service shall be stand terminated. It is pertinent to mention here that the said notice of termination date 18.9.2006 has been issued in terms of the letter issued under memo No.A-48 dated 14.9.2006 issued by the Superintendent of Post Offices, Cachar Division, Silchar-1. However, the copy of the said communication dated 14.9.2006 has not been served on the

J. Harkar

applicant as on date.

A copy of the said impugned order dated 18.9.2006 is annexed herewith and marked as Annexure-6.

4.9. That the applicant begs to state that immediately on receipt of the impugned order dated 18.9.2006 he submitted an appeal before the Director of Postal Services, Assam Circle praying for setting aside of the order of termination. In the said appeal the applicant highlighted the fact that letter dated 14.9.2006 pursuant to which the impugned order dated 18.9.2006 has been issued is yet to be communicated to him and he has not been intimated as to why his service is going to be terminated.

A copy of the appeal preferred by the applicant is annexed herewith and marked as Annexure-7.

4.10. that applicant begs to state that the impugned notice of termination has been issued as per dictation of the higher authority and the said notice of termination does not indicate the basic ingredients of exercising the power by the authority concerned. It is under the fact situation of the case the applicant preferred the Annexure-7 appeal to the Director of Postal Services praying for setting aside of the impugned notice dated 18.9.2006 and to allow him to continue as GDSMD in Gunirgram BO. It is noteworthy to mention here that the appeal preferred by the applicant is yet to be replied to.

4.11. That the applicant begs to state that the action on the part of the respondents in issuing the impugned notice of termination dated 18.9.2006 is illegal and arbitrary as same does

J. Shankar

not indicate the cause under which the said notice has been issued. Apart from that the provision contained in the impugned notice of termination dated 18.9.2006 is also not sustainable as the provision of the said Rule does not contemplate the termination of service of GDS agents in the manner and method as has been sought to be done in the instant case. It is therefore the impugned notice of termination dated 18.9.2006 is not at all sustainable and liable to be set aside and quashed.

4.12. That the applicant begs to state that under similar fact situation the GDS agents under Silchar Division approached the Hon'ble Tribunal and the Hon'ble Tribunal in number of occasion held such an action to be illegal and arbitrary. The case of the present applicant squarely covered by those judicial pronouncement.

The applicant craves leave of this Hon'ble Tribunal to rely and refer upon those judicial pronouncement at the time of hearing of this case.

4.13. That the applicant begs to state that he could learn from the reliable source that the respondents are making a move to appoint some person in his place without selection and without following the due process of law. It is under this situation the respondents have issued the impugned notice of termination dated 18.9.2006 without any cause by which the applicant is sought to be terminated from his service. Such a malafide intention on the part of the respondents, who are the part of the Deptt. of Posts-a model employer, is not at all sustainable and entire action on the part of the respondents is required to be set aside including the impugned notice of

termination dated 18.9.2006.

4.14. That the applicant begs to state that he being a selected candidate and his candidature is being scrutinised by the higher authority, and after his appointment he became a regular employee of the Postal Department and he is holding a civil Post, it is therefore the manner and method adopted by the respondents in proceeding to terminate his service is not at all sustainable and liable to be set aside and quashed declaring the same to be violative of Article 14 and 16 of the Constitution of India.

That the applicant further begs to state that he being a holder of civil post the action on the part of the respondents in issuing the impugned notice of termination dated 18.9.2006 is not at all sustainable, same being opposed to the constitutional mandate. Apart from that in the event of the Rule-8(1) and (2) of the Deptt. of Posts/GDS agents (Conduct of Employment) Rules 2001 encourages/helps the respondents to take such an drastic action on the GDS agents same is also required to be set aside holding the same to be unconstitutional. It is under the fact situation of the case the action on the part of the respondents in issuing the impugned notice of termination dated 18.9.2006 is not at all sustainable and liable to be set aside and quashed.

4.15. That the applicant begs to state that at present he is holding the post of GDSMD in the Gunirgram BO and as on date he has not handed over the charge to anyone. The appeal preferred by him is also pending disposal before the concerned authority and as such it is a fit case wherein the Hon'ble Tribunal may be pleased to pass appropriate interim order.

J. A. Harkamal

suspending the effect and operation of the impugned notice of termination dated 18.9.2006 till disposal of this OA, directing further the respondents to allow him to continue as GDSMD in Gunirgram BO. It is stated that in the event of not passing any interim order as prayed for, the applicant would suffer irreparable loss and injury and same would render the OA infructuous.

4.16. That the applicant files this application bonafide and secure ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that prima facie the action/inaction on the part of the respondents are illegal and arbitrary and accordingly judicial interference is called for in the matter.

5.2. For that the action/inaction on the part of the respondents being founded malafide and the entire exercise on their part being colorable exercise of power, timely intervention of the Hon'ble Tribunal in the matter is called for.

5.3. For that the applicant having appointed as GDSMD pursuant to a due selection processes and since there being no show cause for his unsatisfactory service, his service should not have been terminated as has been sought to be done here in the present case. The said action is violative of Art 311 of the Constitution of India.

5.4. For that the action of the Respondents in issuing the impugned notice of termination dtd.18.9.2006 without providing the applicant the communication 14.8.2006 basing on which said

Harkan

impugned notice of termination has been said to be issued.

5.5. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to place more grounds both factual and legal at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to him and there is no alternative remedy available to him. The applicant further begs to state that the impugned order has been issued by the respondents on 18.9.2006 but the said has been received by him on 20.9.06.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application , writ petition or suit is pending before any of them. The applicant in view of the extreme urgency of the matter have come under the protective hands of the Hon'ble Tribunal without waiting for the disposal of the appeal.

8. RELIEF SOUGHT FOR:

J. Harkar

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To set aside and quash Annexure-6 communication dated 18.9.2006.

8.2. To direct the respondents to allow the applicant to work as GDSMD in the said BO.

8.3. Cost of the application.

8.4. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant prays for an interim order directing the respondents to allow him to continue in the post of Gramin Dak Sevak (mail deliverer) (GDSMD) in the Silchar Sub- division

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No.: 266/16/26

2. Date 23.10.06

3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

J. Akashwar

VERIFICATION

I, Md. Halim Ahmed Laskar, Son of Late Firiz Ali Laskar, aged about 23 years, resident of Vill & P.O. Buribail, Dist. Cachar, Silchar, Assam, do hereby solemnly affirm and verify that the statements made in paragraphs 4:1-4:7, 4:12-4:16 are true to my knowledge and those made in paragraphs 4:2-4:6, 4:8-4:11 are matter of records and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

And I sign on this the Verification on this the 23rd day of October of 2006.

Md. Halim Ahmed Laskar

Signature.

22
ANNEXURE-1.

DEPARTMENT OF POSTS, INDIA

From: Inspector Posts

To: Halim Ahmed Laskar

Silchar West Sub-Division

Buribail

Silchar-788001

No. A1/Gunirgram

Dated at Silchar the 06.09.05

Subject: Verification/

Inspection of documents/certificates in communication with selection against the vacant post of GDSMD Gunirgram Branch Post Office under Arunachal Sub-Post Officer.

You are hereby requested to attend in the office of the undersigned with all your original documents/certificates, on 13.9.05 (Tuesday) at 1030 hrs for the subject above along with this letter which should be handed over to the undersigned at the end of verification, duly signed by you in the space provided below:-

No TA/DA will be paid for the journey.

Inspector of Posts

Silchar West Sub-Division

Silchar-788001.

Signature of the candidate

Date: _____

Arrested

Addressed

DEPARTMENT OF POSTS: INDIA
INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

To

Md. Halim Ahmed Laskar
S/o Late Firuj Ali Laskar
Vill. & P.O. Buribail
Via-Arunachal, Dist.-Cachar.
Memo No.A1/Gunirgram Dated at Silchar the 05.04.2006

Sub:- Selection tot he post of GDSMD, Gunirgram B.O. in account with Arunachal S.O.

Ref:- Your application dated 26.08.05.

This is to intimate that you have been provisionally selected as the GDSMD, Gunitgram B.O. in account with Arunachal S.O. by the Selection Committee.

A set of pre-appointment document/form is sent herewith for re-submission to the undersigned immediately duly filled up & signed by you & attested by the competent authority, and on receipt of the same, the charge of the GDSMD will be handed over to you & formal appointment letter will be issued.

This may be trusted as the most urgent.

Encl: As above

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Copy to:

1. The Sr. Supdt. of Posts, Cachar Division, Silchar-I for kind information w.r.t. his letter No.A-48 dated 20.09.05.
2. The Sr. Postmaster, Silchar H.O. for kind information & necessary action.
3. The GDS BPM, Gunirgram B.O. for information and necessary action. He is hereby directed to allow the selected candidate to join in duty on receipt of written information from the undersigned and he will perform his original duty as soon as the selected candidate is joined in duty.
4. Personal File of Md. Halim Ahmed Laskar
5. The SPM, Arunachal S.O. for information.
6. Spare.

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Attested

S. J. S.
Advocate

24
ANNEXURE-3

DEPARTMENT OF POSTS

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

To:-

Md. Halim Ahmed Laskar
S/O Late Firuj Ali Laskar
Vill. & P.O. Buribail
Date:- Cachar

No.A1/Gunirgram

Dated at Silchar the 10.04.06.

Sub:- Selection to the post of GDSMD Gunirgram B.O.

Kindly refer to this office memo of memo No. dated 5.4.06 on the above subject & you are hereby directed to report to the GDSBPM, Gunirgram B.O. immediately.

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Copy to:-

1. Shri S.C.Roy, O/S Mails-II. He is hereby directed to hand over the charge of GDSMD to the selected candidate as above immediately.
2. Personal file of Md. Halim Ahmed Laskar.
3. The GDSBPM, Gunirgram B.O. for information & necessary action.

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Attested

Sri

Advocate.

एसी.जी. - १
A.C. १६१
भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

(देखिए Rule 267, *Financial Handbook*, Volume 1, Second Edition) नित परिस्तको का खण्ड 1, द्वितीय संस्करण

चार्ज रिपोर्ट पर चार्ज स्टोर्ट और नकदी और टिकटों की रक्षा
Charge Report and Receipt for cash and stamps on transfer of charge

प्रमाणित किया जाता है कि *Godsd - Goniogram Board*
Certified that the charge of the office of

चार्ज Assumed (नाम) में
was made over by (name)

(नाम) (in) M. S. Ali on Ahmed Taske राजपति
at (place) Gonigram 80
to (name)
तारीख को पूर्वाह्न में
भास्त्राह्न

जनराल
on the (date)..... 10/04/06..... fore noon in accordance with
A/1/Geographical 5/4/06 195C(a) season
स तारीख after के अनुसार दे दिया।
Date from

भारमुक्त अधिकारी Relieved Officer

fore
after noon in accordance with
5/4/06 Sardar SC (W) Subba
के. अनुसार दे दिया।

तो अनुसार दे दिया।

from 60

लेन अक्षमा
पाराही अधिकारी

Relieving Officer

(कप्या पृष्ठ उ

(P.T.O.)

Arrested

Sri
Advocates.

Chas. W. M.

~~John W. B.~~

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

To

The Sr. Supdt. of P.O.s
Cachar Division, Silchar-1.

No.A1/Gunirgram

Dated at Silchar the 10.04.06.

Sub: Joining of the GDSMD of Gunirgram B.O.

Ref: Your No.A-48 dated 20.9.05.

In continuation of this office memo of memo no. dated 5.4.06, it is intimated that the selected candidate viz Md. Halim Ahmed Laskar has joined as GDSMD of Gunirgram B.O. on this day i.e. 10.04.06 F/N.

A copy of charge report is forwarded h/w for favour of your kind disposal.

Encl. As above

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Copy to:-

1. The Sr. Postmaster, Silchar H.O. H.O. with a copy of ACG-61 for kind information & n/a
2. The SPM, Arunachal S.O. for information
3. The GDS BPM, Gunirgram B.O. for information
4. Md. Halim Ahmed Laskar, GDSMD Gunirgram B.O.
5. Personal File of Md. Halim Ahmed Laskar
6. Spare.

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Attested



Advocate

✓
✓

ANNEXURE-6.

DEPARTMENT OF POSTS, INDIA

From: Inspector Posts To: Halim Ahmed Laskar
Silchar West Sub-Division GDSMD, Gunirgram B.O.
Silchar-788001 Via- Arunachal S.O.

No.A1/Gunirgram

Dated at Silchar the 18.09.06

Subject: Notice for
termination of your service.

In pursuance of the Sr. Supdt. of P.O.s, Cachar Division, Silchar-1 letter No.A-48 dated 14.9.2006, a notice for termination of your service, dated 18.9.2006, in prescribed form is forwarded herewith for your information.

You are also hereby directed to return the acknowledgement portion of the said notice dated 18.9.2006 to the undersigned duly signed by you with date on the day of receipt positively.

Encl. As above

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Copy to:-

1. The Sr. Supdt. of P.O.s, Cachar Dn, Silchar-1 for kind information w.r.t. his letter No.A-48 dated 14.9.2006.
2. Personal File of Sri Halim Ahmed Laskar.

INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

18/9/06

Attested

Advocate

Annexure-6.

DEPARTMENT OF POSTS:INDIA

In pursuance of Rule 8(1) & (2) of the Department of Posts/GDS Agents (Conduct & Employment) Rules, 2001, I, Shri K.Nath, Inspector Posts, West Sub-Dn, Silchar-1, hereby give notice to Shri Halim Ahmed Laskar, GDSMD Gunirgram B.O. that his services shall stand terminate with effect from the date of expiry of a period of one month from the date on which this notice is served on or, as the case may be intended to him.

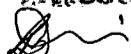
INSPECTOR OF POSTS
SILCHAR WEST SUB-DIVISION
SILCHAR-788001

Station: Silchar-1
Date: 18.9.06.

(1)
(2)

5-4-06

Attested



Advocate

Date.

To
The Director of Postal Services,
Assam Circle,
Meghdoot Bhawan,
Guwahati-1.

Sub :- Appeal against the Notice of Termination of my service.

Ref:- Notice of termination dated 18.9.06 issued by the Inspector of Posts, Silchar West Sub-Division, Silchar, issued in pursuance to a letter dated 14.9.06 issued by the Sr. Supdt of Post Offices, Cachar Division, Silchar.

Sir,

With due deference and profound submission, I beg to lay the following few lines for your kind consideration and necessary action thereof.

That Sir, pursuant to an advertisement I applied for the post of GDSMD, Gunirgram, B.O by submitting duly filled application. My said application was examined by the selection committee constituted for that purpose and I was selected for the said post. Subsequently I was directed to submit my original testimonials and records and accordingly I submitted all those in original. By an order dated 5.4.06 I was appointed as GDSMD in the Gunirgaon B.O. and I joined the said post and at present I am continuing as such, with the satisfaction of all concerned.

That Sir, all on a sudden I received the communication dated 18.09.06 on 20.09.06 issued by the Inspector of Post Offices West Sub. Division Silchar, by which I have been intimated that on expiry of one month my service would be terminated. In the said communication there is an indication that the said notice has been issued as per the letter dated 14.9.06, issued by the Sr. Supdt. Of Post Offices, Cachar Division. However, the content of the said letter nor a copy of the same has been transmitted to me.

That Sir, as on date I do not know the reason of my termination nor the content of the letter dated 14.9.06, pursuant to which service is sought to be terminated. Apart from that as on date my higher authority has not expressed any displeasure or dissatisfaction on my service or conduct. I have been continuing in my service with utmost sincerity and devotion.

That Sir, I have preferred this appeal directly to you due to the fact that the notice of termination has been issued as per the direction of the Sr. Supdt of Post Offices, Cachar Division.

That Sir I belong to a very poor family and at present there is no one look after my family members. In the event of effecting the termination there will be irreparable injury to me and my family and same would lead to starvation.

That Sir, in the aforesaid fact and circumstances, I earnestly request you to set aside the notice dated 18.9.06 issued by the Inspector of Post Offices, and allow me to perform my job as GDSMD in the Gunirgram B.O and for that I shall remain ever grateful to you.

Thanking you,

Yours Faithfully,

Halim Ahmed Laskar.

Halim Ahmed Laskar.
GDSMD, Gunirgram, B.O.

Copy to,

1. The Sr. Supdt of Post Offices, Silchar.
2. The Inspector of Post Offices, Silchar West Sud. Division, Silchar.

Halim Ahmed Laskar.
GDSMD, Gunirgram, B.O.

Attested
Signature
Advocate